

CENTRAL ELECTRICITY REGULATORY COMMISSION

RECORD OF PROCEEDINGS

Petition No.143/2006

Subject: Petition under Section 79 (1) (f) of the Electricity Act, 2003.

Coram: Dr. Pramod Deo, Chairperson
Shri R.Krishnamoorthy, Member
Shri S.Jayaraman, Member
Shri V.S.Verma, Member

Date of hearing: **6.8.2009**

Petitioner: Indraprastha Power Generation Company Ltd, New Delhi

Respondents: Haryana Vidyut Prasaran Nigam Ltd, Panchkula.

Parties present: 1. Shri. M.G.Ramachandran, Advocate, IPGCL
2. Shri R.K.Jain, IPGCL
3. Shri M.L.Gupta, HVPNL
4. Shri B.K.Ashta, HVPNL

Learned counsel for the petitioner submitted that the parties were in the process of arriving at mutual settlement of the dispute and the matter had been placed before the respective State Governments, for approval. The learned counsel informed that the appeal before the Appellate Tribunal was pending and prayed that the matter be adjourned for four weeks.

2. Prayer of the learned counsel was accepted. Petition to be re-notified for hearing on 17.9.2009.

Sd/-
(K.S.Dhingra)
Chief (Legal)